

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting due for 09.12.2010 but actually held on 16.12.2010

The Meeting No. 37/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 09.12.2010 but actually held on 16.12.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. J.D.Giri, Nominee, AEPC	AEPC
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 36/AM11 held on 02.12.2010 Meeting were ratified. Thereafter agenda for individual cases for Meeting No. 37/AM11 dated 09.12.2010 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

1	Case No.:8/22/84-ALC3/2010	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:37/84-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/84/050/00134/AM11/	RLA File :05/23/040/00057/AM11/	Lic.No/Date:0510265960 11.06.2010	Defer Date: 13.01.2011
	Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 13.01.2011.			

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Case No.:4/33/84-ALC3/2010	Party Name:LEELA HOLDINGS	Meet No/Date:37/84-ALC3/2010 09.12.2010	Status: Approved	
HQ File :01/84/050/00227/AM11/	RLA File :04/24/040/00128/AM11/	Lic.No/Date:0410116350 17.08.2010		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S.No	Export Item	Export Qty.	Import item	Qty. allowed
1	Rubber doormats made out of polypropylene with rubber backing	2000 Pcs	100% polypropylene carpet with rubber backing (in roll form)	1134 Sq mtrs.(with 5% wastage)

	(60x90CM)			
2	Rubber doormats made out of polypropylene with rubber backing (60x45CM)	3040 Pcs	100% polypropylene carpet with rubber backing (in roll form)	861 Sq mtrs.(with 5% wastage)
Thickness of export and import item shall match. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

3	Case No.:3/33/84-ALC3/2010	Party Name:RUBINSHA EXPORTS PVT LTD	Meet No/Date:37/84-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/84/050/00226/AM11/	RLA File :03/95/040/00465/AM11/	Lic.No/Date:0310594759 01.10.2010	Defer Date: 13.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME), who have called for some information/documents vide their letter dated 06.12.2010 from firm. In view of this it was decided to await the same and defer the case for re-listing on 13.01.2011.			

4	Case No.:1/37/84-ALC3/2010	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:37/84-ALC3/2010 09.12.2010	Status: Transferred
	HQ File :01/84/050/00253/AM11/	RLA File :03/95/040/00538/AM11/	Lic.No/Date:0310597298 18.10.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII Section (NC-VII) for their necessary action as item pertains to them.			

5	Case No.:7/33/84-ALC3/2010	Party Name:CHINAR FORGE LIMITED	Meet No/Date:37/84-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/84/050/00230/AM11/	RLA File :30/24/040/00041/AM11/	Lic.No/Date:3010070323 20.10.2010	Defer Date: 13.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME), who have called for some information/documents vide their letter dated 06.12.2010 from firm. In view of this it was decided to await the same and defer the case for re-listing on 13.01.2011.			

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Case No.:3/32/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:37/84-ALC3/2010 09.12.2010	Status: Approved	
HQ File :01/84/050/00218/AM11/	RLA File :05/24/040/00254/AM11/	Lic.No/Date:0510275539 22.10.2010		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Girls dress made of 100% cotton denim dyed fabric, GSM-204+/-10% Style N0.CX87100156	5320 Pcs	100% cotton denim dyed fabric, GSM-204+/-10%	6277 Sq mtrs.
2	Girls dress made of 100% cotton denim dyed fabric, GSM-204+/-10% Style N0.CT87100174	3100 Pcs	100% cotton denim dyed fabric, GSM-204+/-10%	3658 Sq mtrs.
3	Girls cami top made of 100% cotton yarn dyed fabric, GSM-135+/-10% Style N0.CX87100465	3370 Pcs	100% cotton yarn dyed fabric, GSM-135+/-10%	2527 Sq mtrs.
4	Girls cami top made of 100% cotton yarn dyed fabric, GSM-135+/-10% Style N0.CT87100463	4200 Pcs	100% cotton yarn dyed fabric, GSM-135+/-10%	3150 Sq mtrs.

5	Girls skirts made of 100% cotton yarn dyed fabric, GSM-135+/-10% Style N0.CX87100142	2140 Pcs	100% cotton yarn dyed fabric, GSM-135+/-10%	3552 Sq mtrs.
6	Girls skirts made of 100% cotton yarn dyed fabric, GSM-135+/-10% Style N0.CT87100140	450 Pcs	100% cotton yarn dyed fabric, GSM-135+/-10%	747 Sq mtrs.
7	Girls dress made of 100% cotton yarn dyed fabric, GSM-135+/-10% Style N0.CX87100155	5110 Pcs	100% cotton yarn dyed fabric, GSM-135+/-10%	7511 Sq mtrs.
8	Girls dress made of 100% cotton yarn dyed fabric, GSM-135+/-10% Style N0.CT87100179	3900 Pcs	100% cotton yarn dyed fabric, GSM-135+/-10%	5733 Sq mtrs.
9	Girls dress made of 55% linen 45% rayon dyed fabric, GSM-200+/-10% Style N0.CX87100150	1475 Pcs	55% linen 45% rayon dyed fabric, GSM-200+/-10%	2168 Sq mtrs.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

7	Case No.:4/32/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:37/84-ALC3/2010 09.12.2010	Status : Deferred
	HQ File :01/84/050/00219/AM11/	RLA File :05/24/040/00251/AM11/	Lic.No/Date:0510275569 25.10.2010	Defer Date: 13.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 13.01.2011.			

8	Case No.:5/32/84-ALC3/2010	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:37/84-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/84/050/00220/AM11/	RLA File :02/24/040/00130/AM11/	Lic.No/Date:0210149644 26.10.2010	Defer Date:13.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 13.01.2011.			

9	Case No.:7/32/84-ALC3/2010	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:37/84-ALC3/2010 09.12.2010	Status: Rejected
	HQ File :01/84/050/00222/AM11/	RLA File :05/23/040/00200/AM11/	Lic.No/Date:0510275875 28.10.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given drawing, design, CAD, CAM nor size-wise calculation sheet justify the quantitative requirement of inputs in this case. In absence of the above details, it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

10	Case No.:2/37/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:37/84-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/84/050/00254/AM11/	RLA File :05/23/040/00225/AM11/	Lic.No/Date:0510277850 25.11.2010	Defer Date: 13.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

that copy of application has not been received in this case. It was decided to defer the case for re-listing on 13.01.2011.

Manual agenda cases

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Case No.360	M/s Kanti Floor Furnishers, Kerala
NC No.37/AM11	F.No.01/84/50/173/AM11/DES-V
Dated 09.12.2010	Re-fixation of input output norms in respect of Advance Authorization No.1010040161 dated 17.09.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier this case was cleared by NC in its meeting held on 23.09.2010 with condition that the weight of plastisole should match in the export and import item. The Committee felt that since in this case export is not PVC backed, hence the above condition that the weight of plastisole should match in the export and import item does not apply in this case. It was therefore decided to delete the above condition from the earlier decision of NC.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.361	M/s Gaurav International, Gurgaon
NC No.37/AM11	F.No.01/84/162/279/AM11/DES-V
Dated 09.12.2010	Re-fixation of input output norms in respect of Advance

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 13.01.2011.

Case No.362	Reference received from Jt. DGFT, Mumbai in r/o M/s Karigar
NC No.37/AM11	Pt. F.No.01/84/50/24/AM08/DES-V
Dated 09.12.2010	Clarification regarding description of export item in the export documents not as per decision of NC in respect of Authorization No.0310430563 dated 24.05.2007.

Decision: The Committee considered the case as per agenda and relevant details and observed that this case was earlier cleared by NC in its meeting held on 20.03.2008 with some amendment/change in the description of export & import item as was mentioned in the application. The Committee felt that changed description should be adhered to only for the exports made after the date of communication NC decision taken in this case. If all the exports were made prior to the communication of NC decision, firm should account for total 1300 Sq ft. of finished leather (full grain and Aniline dyed leather) on the export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.363	M/s Indo British Garments (P) Ltd., Faridabad
NC No.37/AM11	F.No.01/84/50/54/AM10/DES-V
Dated 09.12.2010	Fixation of input output norms in respect of Advance Authorization No.0510244229 dated 23.06.2009.

Decision: The Committee considered the case as per agenda and observed that case is under examination of DC (MSME) and comments are still awaited. It was therefore decided to defer the case for re-listing on 13.01.2011.

Case No.364	M/s Madura Coats Pvt., Ltd., Madurai
NC No.37/AM11	F.No.01/84/50/248/AM09/DES-V
Dated 09.12.2010	Re-fixation of input output norms in respect of Advance Authorization No.3510024386 dated 06.08.2008.

Decision: The Committee considered the case as per agenda and observed that this case was earlier decided by NC but there was some error in mentioning the Qty. of import item (Lubricating Agent). Therefore, Committee after deliberation and taking cue from SION, J-4 decided to allow Lubricating Agent (Resed wax/Sasol wax) @ 1Kg/Kg content of cotton yarn in export item. Accordingly, the Qty. of Lubricating Agent may be allowed 3000 Kgs instead of earlier 750 Kgs in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.365	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC No.37/AM11	F.No.01/84/50/97/AM11/DES-V
Dated 09.12.2010	Re-fixation of input output norms in respect of Advance Authorization No.3510030745 dated 24.06.2010.

Decision: The Committee considered the case as per agenda and observed that this case was earlier decided by

NC on 01.07.2010 but there was some typographical error in the minutes in respect of Qty. allowed for Polyvinyl Alcohol, Nylon fibre against each export item and description of export item No. 3. The Committee after deliberations decided to rectify the earlier decision as mentioned below: -

- (i) The status of the case may be corrected to read as approved instead of Deferred.
- (ii) The Qty. of Polyvinyl Alcohol may be allowed @ 1% by weight of cotton fabric in each export item in this case.
- (iii) The Qty. of Nylon fibre may be allowed @ 1 Kg/1.10 Kg of Nylon content in each export item in this case.
- (iv) The description of export item No. 3 may be corrected to read as “Mill made industrial work wear wovern garment, **Winter Pant**” in stead of **Summer Jacket**.
- (v) Against export item No. 3 the net content of ‘100% cotton fabrics’ may be corrected to read as **1983 Kgs** instead of **19830 Kgs**.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.366	M/s Arvind Products Ltd., Ahmedabad
NC No.37/AM11	F.No.01/84/50/143/AM10/DES-V
Dated 09.12.2010	Re-fixation of input output norms in respect of Advance Authorization No.0810083511 dated 12.10.2009.

Decision: The Committee considered the case as per agenda and decided to call the applicant firm for personal hearing alongwith technical person, complete justification and sample before Norms Committee in its meeting to be held on 13.01.2010. It was therefore decided to defer the case for re-listing on 13.01.2011.

Case No.367	M/s Ambadi Enterprises Ltd., Gurgaon
NC No.37/AM11	F.No.01/84/50/2/AM06/DES-V
Dated 09.12.2010	Re-fixation of input output norms in respect of Advance Authorization No.0510154329 dated 29.03.2005.

Decision: The Committee considered the case as per agenda and decided to call the applicant firm for personal

hearing alongwith technical person, complete justification and sample before Norms Committee in its meeting to be held on 13.01.2010. It was therefore decided to defer the case for re-listing on 13.01.2011.

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